

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**STARRED QUESTION NO. † \*185**

TO BE ANSWERED ON 02.12.2019

**FIFTH AND SIXTH SCHEDULES**

†\*185. SHRI MOHAN S. DELKAR:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of districts where the Fifth and Sixth Schedules of the Constitution have been implemented along with the details thereof, State/UT-wise;
- (b) whether the said Schedules are proposed to be implemented in Dadra and Nagar Haveli; and
- (c) if so, the time by which these Schedules are likely to be implemented?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SMT. RENUKA SINGH SARUTA)

(a) to (c): A statement is laid on the Table of the House.

**Statement referred to in reply to Part (a) to (c) of Lok Sabha Starred Question No.\*185 for answer on 2.12.2019 regarding “Fifth and Sixth Schedules”**

(a): Scheduled Areas are declared by President of India with the consultation of the Governor of the concerned states as per the provision of Section 6 of Part C of the Fifth Schedule under Article 244(1) of the Constitution of India. At present, Scheduled Areas have been declared in 97 districts (34 fully and 63 partly) in the States of Andhra Pradesh, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha, Rajasthan and Telangana. The statement containing state-wise list of districts declared as Scheduled Areas is annexed at **Annexure-I**.

The Tribal Areas are declared as per provisions of Sixth Schedule under Article 244 (2) and 275 (1) of the Constitution of India as to the administration of Tribal Areas in the States of Assam, Meghalaya, Tripura and Mizoram. It also provisions for autonomous districts and autonomous regions in such areas. At present Tribal Areas under Sixth Schedule of the Constitution of India has been declared in ten districts of Assam, Meghalaya, Tripura and Mizoram states. The statement containing a list of districts declared as Tribal Areas under Sixth Schedule of the Constitution of India is annexed at **Annexure-II**.

(b) : The Ministry of Tribal Affairs has not received any proposal from Union Territory Administration of Dadra and Nagar Haveli for declaration of Scheduled Areas and Tribal Areas under Fifth and Sixth Schedule of the Constitution of India, respectively.

(c) : Does not arise in view of (b) above.

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**List of districts covered in States under Scheduled Areas as per provision Fifth Schedule of the Constitution of India**

Sl. No.	Name of the State	Name of District
1	Andhra Pradesh	1. Srikakulam (Partly)* 2. Vizianagaram (Partly)* 3. Vishakhapatnam (Partly) 4. East-Godavari (Partly) 5. West- Godavari (Partly)
2	Telangana	1. Khammam (Partly)* 2. Warangal (Partly) 3. Adilabad (Partly) 4. Mahboob Nagar (Partly)
3	Chhattisgarh	1. Surguja (Fully) 2. Korla (Fully) 3. Bastar (Fully) 4. Dantewara (Fully) 5. Kanker (Fully) 6. Bilaspur (Partly) 7. Korba (Fully) 8. Jaspur (Fully) 9. Raigarh (Partly) 10. Durg (Partly) 11. Rajnandgaon (Partly) 12. Raipur (Partly) 13. Dhamtari (Partly)
4	Gujarat	1. Surat (Partly) 2. Bharuch (Partly) 3. Dangs (Partly) 4. Valsad (Partly) 5. Panch Mahal (Partly) 6. Vadodara (Partly) 7. Sabarkantha (Partly)
5	Himachal Pradesh	1. Lahaul&Spiti (Fully) 2. Kinnaur (Fully) 3. Chamba (Partly)
6	Jharkhand	1. Ranchi (Fully) 2. Lahardaga (Fully) 3. Gumla (Fully) 4. Simdega (Fully) 5. Latehar (Fully) 6. East- Singhbhum (Fully) 7. West - Singhbhum (Fully) 8. Saraikela-Kharsawan (Fully) 9. Saheb Ganj (Fully) 10. Dumka (Fully) 11. Pakur (Fully) 12. Jamtara (Fully) 13. Palamau (Partly) 14. Garhwa (Partly) 15. Godda (Partly)
7	Madhya Pradesh	1. Jhabua (Fully) 2. Mandla (Fully) 3. Dindori (Fully) 4. Barwani (Fully) 5. Dhar (Partly) 6. Khargaon (Partly) 7. Khandawa (Partly) 8. Ratlam (Partly)

		<ul style="list-style-type: none"> <li>9. Betul (Partly)</li> <li>10. Seoni (Partly)</li> <li>11. Balaghat (Partly)</li> <li>12. Hoshangabad (Partly)</li> <li>13. Umaria (Partly)</li> <li>14. Siddhi (Partly)</li> <li>15. Sheopur (Partly)</li> <li>16. Shahdol (Partly)</li> <li>17. Chhindwara (Partly)</li> </ul>
8	Maharashtra	<ul style="list-style-type: none"> <li>1. Thane (Partly)</li> <li>2. Nasik (Partly)</li> <li>3. Dhule (Partly)</li> <li>4. Jalgaon</li> <li>5. Ahmed Nagar (Partly)</li> <li>6. Pune (Partly)</li> <li>7. Nanded (Partly)</li> <li>8. Amaravati (Partly)</li> <li>9. Yeotmal (Partly)</li> <li>10. Gadchiroli (Partly)</li> <li>11. Chandrapur (Partly)</li> <li>12. Nandurbar (Partly)*</li> </ul>
9	Odisha	<ul style="list-style-type: none"> <li>1. Mayurbhanj (Fully)</li> <li>2. Sundargarh (Fully)</li> <li>3. Koraput (Fully)</li> <li>4. Sambalpur (Partly)</li> <li>5. Keonjhar (Partly)</li> <li>6. Kondhamal (Partly)</li> <li>7. Ganjam (Partly)</li> <li>8. Kalahandi (Partly)</li> <li>9. Balasore (Partly)</li> <li>10. Gajapati (Partly)*</li> <li>11. Rayagada (Fully)*</li> <li>12. Nawarangpur (Fully)*</li> <li>13. Malkangiri (Partly)*</li> </ul>
10	Rajasthan@	<ul style="list-style-type: none"> <li>1. Banswara</li> <li>2. Dungarpur</li> <li>3. Pratapgarh</li> <li>4. Udaipur (Partly)</li> <li>5. Rajsamand (Partly)</li> <li>6. Chittorgarh (Partly)</li> <li>7. Pali (Partly)</li> <li>8. Sirohi (Partly)</li> </ul>
	<b>TOTAL</b>	<b>97 Districts (34 fully and 63 partly)</b>

Notes :

\* indicates that this was created after Gazette notification by the concerned State.

@ Redefined Scheduled Areas vide C.O. 270 dated 19.5.2018 after rescinding C.O. 114.

**List of district under Tribal Areas as per provision of Sixth Schedule under Article 244(2) of the Constitution of India**

<b>Sl. No.</b>	<b>Name of State</b>	<b>Name of districts</b>
1	Assam	North Cachar Hills
2		KarbiAnglong
3		Bodoland Territorial Areas
4	Meghalaya	Khasi Hills
5		Jaintia Hills
6		Garo Hills
7	Tripura	Tripura Tribal Areas District
8	Mizoram	The Chakma autonomous district
9		The Mara autonomous district
10		The Lai autonomous district